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**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/720/2021

This the 29th day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. DINESH SHARMA, MEMBER (A)**



Mohd Amin Bhat (aged 61 years) S/o Nabir Bhat, R/o Chersoo,
Pulwama.

.....Applicant

(Advocate: Ms. Saima Mehboob)

Versus

1. Union Territory of J&K through Commissioner Secretary to Government Food, Civil Supplies & Consumer Affairs Department Civil Secretariat, Jammu/Srinagar. Pin Code 180001.
2. Director Food, Civil Supplies & Consumer Affairs Department, Kashmir. Pin Code 191202
3. Assistant Director, Food Civil Supplies & Consumer Affairs Department, Pulwama, Pin Code 192301.
4. Account General (A&E), Jammu and Kashmir at Srinagar. Pin Code 190009.

.....Respondents

(Advocate: Mr. Rajesh Thapa, DAG)

O R D E R [O R A L]

(By Hon'ble Mr. Rakesh Sagar Jain, Member-J)



Learned counsel for the applicant submits that the applicant was superannuated on attaining the age of superannuation as I/C Tehsil Supply Officer in the office of respondent no. 3. After retirement, the respondents were released only provision pension to the applicant and withhold all the retiral benefits and in the regard applicant has approached to the respondents by giving a representation dated 22.02.2021 but till date the said representation is pending before the respondents.

2. At the outset, learned counsel for the applicant submits that he would be happy and satisfied, if a direction is given to the respondent no. 2 to consider and decide the applicant's representation dated 22.02.2021 (Annexure VI) in a stipulated time.

3. Looking to the limited prayer of the learned counsel for applicant, this T.A. is disposed of by directing the respondent no. 2 to consider and decide the representation dated 22.02.2021 (Annexure-VI) within a period of three weeks from the date of receipt of a certified copy of this order by way of a reasoned and speaking order under intimation to the applicant.

4. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

5. Accordingly, the O.A. is disposed of. No order as to costs.

**(DINESH SHARMA)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**